BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 186/9/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>08.12.2017</u>

Name of the Company:

Neelam Vinodbhai Matadar

V/s.

Anil Tradecom Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

Peritioner

M. T. Parh

ORDER

Learned Advocate Mr. Maunish Pathak present for Operational Creditor/Petitioner. Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b Nanavati Associates present for Respondent.

Proof of service on Respondent filed.

Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b Nanavati Associates Filed Vakalatnama for Respondent.

Learned Advocate appearing for Respondent submitted that they don't wish to file any objections as there is no dispute with regard to the amount claimed by the petitioner.

Some typographical error appeared in the index page, for which the Petitioner prayed for time to rectify the same. Hence, petitioner is allowed to amend the index page by taking appropriate steps.

List the matter on 11.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 8th day of December, 2017.